

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 203**  
**IB-162/ND/2024**

**IN THE MATTER OF:**

**M/s. Grover Trading Co.**

... **Applicant/Petitioner**

**Versus**

**M/s. Supreme Fin-Hold Pvt. Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Rajat Srivastava

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As prayed by Mr. Amit Dhall, Ld. Counsel appearing for the Corporate Debtor, one week time is granted for filing the reply to the application.

List on 09.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**